

Central Administrative Tribunal
Principal Bench

O.A.No.1859/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 8th day of August, 1997

Shri Inder Mohan
s/o Shri Phalad Ram
r/o F-234, Raj Nagar-II
New Delhi - 45.

... Applicant

(By Shri Yogesh Sharma, Advocate)

Vs.

Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
Bikaner (Raj.)

... Respondents

O R D E R(Oral)

The applicant has filed this OA seeking inclusion of his name in the Live Casual Labour Register. His case is that he was engaged on 28.12.1983 in the Bikaner Division of Northern Railway. During the period from 28.12.1983 to 1.3.1984 the applicant served under P.W.I., Luharu (Haryana). He claims that he is entitled to have his name in the Live Casual Labour Register on the basis of Railway Board's Circular dated 11.9.1986, Annexure-A/2.

2. I have heard the counsel at the admission stage. It appears that the applicant has filed a number of representations, Annexure A1 (collectively) and the last one being dated 12.6.1997 addressed to Divisional Railway Manager, Bikaner Division. He submits that no reply has been given to any of his representations by the respondents.

DR

(3)

3. I consider that in the interest of justice, the respondents should first decide the representations of the applicant. Accordingly, the OA is disposed of with a direction to Respondent No.2 to consider and dispose of the representations, Annexure A1(collectively) with a speaking order within a period of one month from the date of receipt of a copy of this order. If the applicant has any grievance thereafter, he can seek redressal in accordance with law.

4. OA is disposed of accordingly.

Rao
(R.K.AHOOJA)
MEMBER(A)

/rao/